

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA NO. 774/2003

(1)

New Delhi this the 2nd day of April, 2003 ~

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Sh. Chander Mohan Saxena
s/o Sh. H. S. Saxena
JE-II, Northern Railway,
C/o SSE (Shatabadi & Rajdhani Power Car)
EOG Shed, Ajmeri Gate,
New Delhi. Applicant

(By Advocate: Sh. Sanjay Shangari)

Versus

1. The General Manager,
Northern Railway,
Baroda House, New Delhi.
2. The Divisional Railway Manager,
Northern Railway, DRM Office,
Chelmsford Road, New Delhi.
3. The Senior Section Engineer (P.C.)
Shatabadi EOG Shed,
Northern Railway, Ajmeri Gate,
New Delhi. Respondents

O R D E R (ORAL)

Heard learned counsel for applicant.

2. Learned counsel for applicant submits that he had been earlier paid overtime allowance for similar duties performed but now the respondents have discontinued to pay the same. After hearing the learned counsel for the applicant and going through the record I think that this OA can be disposed of at this stage itself by directing the respondents to decide the representation made by the applicant, which has not still been decided, by passing a reasoned and speaking order.
3. Accordingly, the OA stands disposed of with the direction to the respondents to decide the representation by passing a reasoned and speaking order within 2 months from the date of receipt of a copy of this order.


(KULDIP SINGH)
Member (J)

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